

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/MP/2021

Subject : Petition for adjudication of disputes with the Respondents with regard to the tariff payable under the PPA dated 27.11.2013 and addendums dated 11.1.2018 and 28.6.2018.

Petitioner : KSK Mahanadi Power Limited

Respondents : TANGEDCO

Date of Hearing : **17.1.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Ganesan, Advocate, KSKMPL
Ms. Kriti Soni, Advocate, KSKMPL
Ms. Anusha Nagrajan, Advocate, TANGEDCO
Ms. Akansha Bhola, Advocate, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the petition could not be taken up for hearing. The learned counsel for the Respondent prayed that the Commission may permit the Respondent to file its reply in the mater. This request was accepted by the Commission.
3. Accordingly, the Commission adjourned the matter. Meanwhile, the Respondent is permitted to file its reply by **31.1.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **8.2.2023**. No extension of time shall be granted for any reason.
4. The matter shall be listed for hearing on **7.3.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

